

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No. 61656/2025

[Arising out of impugned final judgment and order dated 31-07-2025 in CWP No. 27937/2017 passed by the High Court of Punjab & Haryana at Chandigarh]

STATE OF HARYANA & ORS.

Petitioner(s)

VERSUS

ASHOK KUMAR & ORS.

Respondent(s)

(IA No. 9932/2026 - CONDONATION OF DELAY IN FILING and IA No. 9933/2026 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS and IA No. 9935/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 23-01-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) :

Mr. Lokesh Sinhal, Sr. A.A.G.
Mr. Samar Vijay Singh, AOR
Ms. Sabarni Som, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

- 1) Application for exemption from filing certified copy of the impugned judgment is allowed.
- 2) Delay condoned.
- 3) Issue notice.
- 4) Tag with SLP (C)Nos. 19691-19700 of 2025.

(NIDHI AHUJA)
DEPUTY REGISTRAR

(NAND KISHOR)
ASSISTANT REGISTRAR